

R E V I S E D

ITEM NO.2

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6250/2022

(Arising out of impugned final judgment and order dated 21-11-2019 in CRLA No. 5494/2004 passed by the High Court Of Judicature At Allahabad)

RAM VINOD SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH &amp; ANR.

Respondent(s)

(I.A. NO. 265777/2023- CANCELLATION OF BAIL.

IA No. 71146/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 71145/2022 - EXEMPTION FROM FILING O.T.)

Date : 12-01-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE S.V.N. BHATTIFor Petitioner(s) Mr. Vishwajit Singh, Sr. Adv.  
Ms. Veera Kaul Singh, AOR  
Mr. Pankaj Singh, Adv.  
Ms. Ridhima Singh, Adv.  
Ms. Vibha Bhat, Adv.  
Mr. Suryansh Singh, Adv.For Respondent(s) Mr. Anuvrat Sharma, AOR  
Ms. Alka Sinha, Adv.  
  
Mr. Siddhartha Dave, Sr. Adv.  
Mrs. Pragya Baghel, AOR  
Ms. Jemtiben A.o., Adv.  
Ms. Shrika Gautam, Adv.UPON hearing the counsel the Court made the following  
O R D E RLearned senior counsel for the petitioner submits that  
the petitioner has become mentally imbalanced.

Learned counsel for the State is directed to get an

examination done for the petitioner through a specialist doctor and file a report within four weeks on the medical condition of the convict.

List the matter after four weeks.

(SWETA BALODI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR

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